

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
APODIS HOTELS & RESORTS LIMITED
OPERATING IN HOTEL INDUSTRY AT AHMEDABAD

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Apodis Hotels & Resorts Limited CIN: U55101MH2008PLC200363
2.	Address of the registered office	Office no. 408, 4th Floor, Metro Avenue pereira Hill Road, Andheri Kurla Road, Andheri East, Airport (Mumbai), Mumbai, Maharashtra, India, 400099
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Motera, Ahmedabad
5.	Installed capacity of main products/ services	The hotel has 100 room capacity along with restaurant services.
6.	Quantity and value of main products/ services sold in the last financial year	a) 1,06,43,657.00 as per the audited balance sheet of 2021-22. b) 2,11,10,317.00 as per the provisional balance sheet of 2022-23.
7.	Number of employees/ workmen	25 (inclusive of permanent and temporary employees)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For further details write an email to Cirp.apodis@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	For detailed EOI and eligibility criteria, please write an email to cirp.apodis@gmail.com
10.	Last date for receipt of expression of interest	05.01.2024
11.	Date of issue of provisional list of prospective resolution applicants	10.01.2024
12.	Last date for submission of objections to provisional list	15.01.2024
13.	Date of issue of final list of prospective resolution applicants	25.01.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30.01.2024
15.	Last date for submission of resolution plans	29.02.2024
16.	Process email id to submit Expression of Interest	cirp.apodis@gmail.com


SD/-
 IP Megha Agrawal
 Resolution Professional
 For Apodis Hotels and Resorts Limited
 IBBI/IPA-001/IP-P01456/2018-19/12272
 AFA valid up to - 02.10.2024
 Email: cirp.apodis@gmail.com

Date: 15.12.2023
 Place: Nagpur

Registered address: - 001, Shivranjini Apartments in
 Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012.



FORM G INVITATION FOR EXPRESSION OF INTEREST FOR APODIS HOTELS & RESORTS LIMITED OPERATING IN HOTEL INDUSTRY AT AHMEDABAD (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LLP No.	Apodis Hotels & Resorts Limited CIN: U55101MH2008PLC200363
2. Address of the registered office	Office no. 408, 4th Floor, Metro Avenue, Peralia Hill Road, Andheri Kurla Road, Andheri East, Airport (Mumbai), Mumbai, Maharashtra, India, 400099
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PUBLIC NOTICE

NOTICE is hereby given that upon the instructions of my client, Mr. Dhanjay, Prakash, Kuwar, Sole Proprietor of MS Prime Site Builders & Developers having address at 402 Vidhi Residency, Shahaji Raj Road, Shivaji Nagar, Vile Parle East, Mumbai 800057 ("Developer"), to investigate and verify the leasehold title/interest/right of Mr Anand Vasant Nadkarni, having his address at Plot no. 135, Sadhana, Road no. 14, Near Post Office, Shrikrishna Nagar, Borivali East, Mumbai (Sub Urban), 400086 ("Lessee"), in the Property described in Schedule below. Vide Indenture of Lease dated 11 February 1971 registered with the Sub-Registrar office at Bandra, at Serial No. 2550 dated 25. November, 1961, the said Property was leased to (Late) Mr. Vasant. Dattaray Nadkarni for a term of 991 years by Shri Krishna Co-op Housing Society Ltd (Lessor) on the terms and conditions mentioned therein. Mutation in the Property card was carried out on 26 August 2019 bearing no. 1646, pursuant to transfer of the leasehold right in the Property to the Lessee by virtue of a Gift Deed by (Late) Mr. Vasant Dattaray Nadkarni. It is informed that the said lease is valid and subsisting. The Lessee and the Developer intend to enter into an understanding/ agreement to redevelop, and / or assign the leasehold right of the Lessee to the Developer with respect to the said Property, subject to prior consent, and approval of the Lessor. All persons having any claim in respect of the said Property or any part thereof described hereinbelow including by way of sale, conveyance, lease, sub-lease, deposit of title deeds, mortgage, encumbrance, charge, lien, gift, exchange, release, trust, maintenance, bequest, inheritance, possession, occupation, license, agreement, or claim in the nature of a dispute, suit, decree, order restrictive covenants, order of injunction, attachment, requisition, acquisition or otherwise howsoever, are hereby requested to make the same known in writing to the undersigned at the office unit 403, 4th floor, E-Square Premises, Subhash Road, above State Bank of India, Vile Parle (E) Mumbai 400057 within a period of 10 days from the date of publication of this Notice together with supporting documents, failing which, claim/s and / or demand if any, shall be deemed to have been waived and / or abandoned.

THE SCHEDULE HEREINAFORE REFERRED TO
All that piece and parcel of lease hold Property bearing no. 135, bearing CTS No.2105/A comprising of area 404.4 sq. mts and CTS No. 2105/B comprising of area 15 sq. mts and Bunglow named, "Sadhana" situate at Shri Krishna Nagar forming part of Shrikrishna Housing Society bound by :
On or towards the East by Plot no.157
On or towards the West by Plot no. 134
On or towards the North by 20' municipal road
On or towards the South by Plot nos.128 ad 129
Dated this 15th December, 2023
Preeti Salaskar, Advocate, High Court, Mumbai

BYP

PUBLIC NOTICE

All that the piece and parcel of premises bearing flat No. 1, Area 585.12 sq. ft. i.e. 54.36 sq. mt. (Built up), Ground Floor, Dahlia, Building No. 6, Virar Garden, situated at Village Bolin, Survey No. 195/part, 211, Hissa No. 11-1-3, 14/1, 21/21, 21/23, 21/24, 21/28, 21/3, 21/4, 21/5, 21/6, 21/7, H. No. 1 to 3, 22/4/1, 3 to 18, 22/5/1, H. No. 3/1, 3/2, 22/7/1, 2 part, 22/8/2. This property was owned by MR. SHIVRAJ RAJGOPAL NAIDU (Borrower) & late SMT. GANGA RAJGOPAL NAIDU (Co-Borrower). She died on 07/08/2011. Before her death she took loan from Piramal Capital & Housing Finance Limited on above premises. MR. SHIVRAJ RAJGOPAL NAIDU, MR. SANDEEL RAJGOPAL NAIDU and SMT. MINAXI SOOSA are claimed that they are heirs of late SMT. GANGA RAJGOPAL NAIDU, any person/party claiming to have any kind of interest in the premises/property by any of mortgage, gift, lien, charge, maintenance or any other such charge to register such claim, charge along with supporting documents within 7 days from publication of this notice in our office. If anybody possesses the above mentioned documents please return it to our office. Claim raised after stipulated period and claims in paper notice shall be considered as waived.

Sd/-
Adv. Jayti Janardan Gharat,
Add: 002, Awing, Krishna Yashodhan, Abrol complex, near woodstick hotel, Bolinji, Virar (W), Tal. Vasai, Dist. Palghar.

IN THE COURT OF SMALL CAUSES AT MUMBAI (BANDRA BRANCH)

R.A.E. SUIT NO. 255 OF 2023
Mr. Nanu Haji Mohammed Badsha Gazi
Aged 55 Years, Occ. : Business, an adult, Indian Inhabitant of Mumbai residing at Room No. 25, Badshah Compound, M. G. Road, Kandivali (West), Mumbai-400067. ...Plaintiff

VERSUS
1. **Mr. Bhagwanji Lalji Gala**
Aged 70 Years, Occ. : Not Known, an adult, Indian Inhabitant, Of Mumbai, last known address at Shop No. 1, Haji Mohammed Badsha chawli, M. G. Road, Kandivali (West), Mumbai-400067.
2. **Mr. Vikas Dayaram Jaiswal**
Aged not known, Occ. : Not known an adult, Indian Inhabitant of Mumbai Having address at Shop No. 1, Haji Mohammed Badsha Chawli, M. G. Road, Kandivali (West), Mumbai-400067. ...Defendants

To,
The Defendant No. 1 abovenamed,
Whereas the Plaintiff abovenamed has instituted the suit against the Defendants and their agents, servants, representatives and/or any person's claiming through or under them be ordered and decreed to quit, vacate and handover quiet and vacant possession of the suit premises viz. Shop No. 1, situated at chawl known as "Badshah Compound", being, lying and situated at C.T.S. No. 1139(pt), Village-Kandivali, Taluka-Borivali, Mumbai Suburban District situate at M. G. Road, Kandivali (West), Mumbai-400067 to the plaintiff and for such other and further reliefs.

You are hereby summoned to file your written statement with a list of documents relied upon on or before 05th January, 2024 at 2:45 PM, and appear before the Court Room No. 32 in person or by a duly authorized pleader of the Court, duly instructed and able to answer all material questions relating to the suit. You will bring with you or send by your pleader, any documents in which you intend to rely in support of your defence and you are hereby required to take notice that in default of filing the written statement or your appearance on the day before mentioned, the suit will be heard and determined in your absence.

Given under my hand and the seal of this Court, 09th day of October, 2023
Sd/-
(Atul G. Rane)
Additional Registrar
Dated : 08.12.2023
Place : Mumbai

PUBLIC NOTICE

Thin in to Inform/ notice you that my Client **MR. VLSHAL NANABHAU AWATE**, wish to get transferred below mentioned r/wilfonflia premisa in his name from the name of original tenant **SHRI. ASHWIN RATILAL SHAH**.
If, any person/a, hank, society or company to submit your claims, rights objection if any in respect of the below mentioned premises at my below address or at the address of The Estate Officer, G/South Ward, Municipal Building, Dhanmill Naka, N. M. Joshi Marg, Mumbai - 400013 within 14 days from this notice, failing which, any claim/s, shall be considered as waived off/ abandoned/ given up or surrendered.

Description of the Property
Room No.84, 4th Floor, 105 Tenaments & 13 Shops, Anandashram, Dr. R. G. Thadani Marg, Worli, Mumbai - 400 018.
Sd/-
Adv. Sujata R. Babar
Add: 26, Gourtaj Building, 221, Dr. B. A. Road, Hindmata, Dadar (E), Mumbai 400 014
Cell: 9821161302


PUBLIC NOTICE

NOTICE is hereby given to public at large that our clients have agreed to purchase all the share, right, title and interest of **KALPANA SATISH TIWARI nee KALPANA ASHOK DESAI (Vendor)** in respect of the Commercial Unit more particularly described in the First Schedule hereunder written.
The Vendor has represented that she was initially an occupant in respect of a Room No.7 measuring 100 sq feet carpet area in the compound of the Plots more particularly described in the Second Schedule hereunder written. The Vendor has represented that in lieu of her occupancy rights in respect of the Room No.7, she has been allotted the Commercial Unit on ownership basis by M/s Orbit Developers who are the owners of the Property described in Second Schedule and who are presently redeveloping the same by and under a Registered Permanent Alternate Accommodation Agreement dated 21.10.2016 read with Supplemental Agreement to Permanent Alternate Accommodation Agreement dated 04.10.2023.

Any person having any claim against, in to or upon the Commercial Unit described in the First Schedule hereunder written or any part thereof by way of sale, exchange, inheritance, agreement, contract, mortgage, easement, gift, lease, tenancy, lien, leave and license, charge, trust, right of residence, maintenance or otherwise howsoever are hereby required to notify the same in writing along with supporting documentary evidence to the undersigned at their office at Swagatam, 4th Floor, Plot No.141, S.V. Road, opposite Khar Police Station, Khar (West), Mumbai-400 052, within 14 days from the date hereof failing which our client will conclude the transaction and the claim and/or objection, if any, shall be considered as waived and/or abandoned.

THE FIRST SCHEDULE ABOVE REFERRED TO:
Commercial Unit No.140A on the 14th floor measuring 184 sq. ft. RERA carpet area in the new proposed building to be known as "The Waterfront" and being constructed on the Property more particularly described in the Second Schedule **TOGETHER WITH** 1 car parking space **TOGETHER WITH** all the rights, benefits and entitlements under the Permanent Alternate Accommodation Agreement dated 21st January, 2016 registered with the office of the Sub Registrar of Assurances at Andheri No.4 under Serial No.BDR-15146 of 2018 read with Supplemental Permanent Alternate Accommodation Agreement dated 4th October, 2023 registered with the office of the Sub Registrar of Assurances at Andheri No.16475 of 2023.

THE SECOND SCHEDULE ABOVE REFERRED TO:
All that piece of land or grounds bearing Survey No. 235/C and Hissa No.1 and bearing CTS Nos.F-1238 measuring about 1357.9 square meters and F-1240 measuring about 543.50 square meters and assessed by MCGM under Street No.15/A and 15/B falling in, village - Bandra, Taluka Andheri situated at Turner Road, Bandra (West), Mumbai-400 050. Dated this 15th day of December, 2023.
For Divya Shah Associates Partner



TENDER NOTICE

Sr. No.	Tender No.	Description of work	Estimated cost in Lakh. Tender cost EMD Rs.
1	3000043782	UP GRADATION OF THYRISTOR BASED BATTERY CHARGER BY SMPS MICRO PROCERR BASED DUAL FLOAT CUM BOOST 48 V BATTERY CHARGER WITH DCDBAT KGSC, POPHALI	133.00 1,36,500/-
2	3000043786	UP GRADATION OF THYRISTOR BASED BATTERY CHARGER BY SMPS MICRO PROCERR BASED DUAL FLOAT CUM BOOST 220V BATTERY CHARGER WITH DCDBAT KGSC, POPHALI.	321.00 3,24,500/-

Tender Cost Rs.1180/- Date of Publish 15.12.2023 Tender sale from date. 15.12.2023 to 03.01.2024 up to 17.00 Hrs. Submission date 04.01.2024 up to 17.00 Hrs. Opening date 04.01.2024 up to 17.00 Hrs.
Note : For detail information, if any, please refer our web site <https://eprocurement.mahagenco.in>

Sd/-
CHIEF ENGINEER,
MAHAGENCO, KGSC, POPHALI



Chhattisgarh State Minor Forest Produce (T&D) Co-Operative Federation Limited

"Van Dhan Bhawan", Sector - 24, Nava Raipur Atal Nagar, Tel:0771-2513100 -110
E-mail: mpfed.cg@nic.in, Website: www.cgmpfed.org

Notification No. Fed/Processing Machines/2023-24/III Dated: 13.12.23

TENDER NOTICE

Online Bids are invited from eligible bidders for Supply, Installation, Testing, Commissioning, Integration and Training of following processing machines at incubation center Deobhog, District-Gariyaband (C.G.)

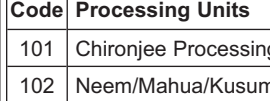
Code	Processing Units	Code	Processing Units
101	Chironjee Processing Unit	104	Primary Processing Unit
102	Neem/Mahua/Kusum/Groundnut Oil Processing and Chikki Making Unit	105	Lac Processing Unit
103	Masala Processing Unit	106	Pulse Milling Unit

***Detailed Technical specifications are provided in the tender document. Bids must be submitted for all the machines listed under code 101 to 106. Part bidding will not be accepted.**

- Pre-bid Meeting** will be held on **20 Dec 2023** at Van Dhan Bhawan, Nava Raipur Atal Nagar at 12.00 PM. Pre-bid Meeting can be attended through virtual / physical mode.
- Bidder should submit their online bid on the dates mentioned in table below till 3:00 PM on the e-procurement portal <https://cgmpfedtenders.abprocure.com> only.

Bid Round	Bid downloading start date	Online bid submission start Date	Online bid submission Closing date	Date of online opening of Bid
First	15.12.2023	28.12.2023	12.01.2024	12.01.2024
Second	19.01.2024	24.01.2024	02.02.2024	02.02.2024
Third	06.02.2024	08.02.2024	13.02.2024	13.02.2024

The Bid Documents may be downloaded from the website www.cgmpfed.org and e-Procurement portal <https://cgmpfedtenders.abprocure.com> only. Amendments / Notices will be available on the above website and e-Procurement portal.
S-39106/3
Managing Director



Branch Office: ICICI BANK LTD, Ground Floor, Akruti Centre, MIDC, Near Telephone Exchange, Opp Akruti Star, Andheri East, Mumbai- 400093

PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to rule 8(6)]
Notice for sale of immovable assets

This E-auction Sale notice for sale of Immovable assets is being issued by ICICI Bank Ltd. (an underlying pool assigned to ICICI Bank by Dewan Housing Finance Ltd.) in relation to the enforcement of security in respect of a housing loan facility granted pursuant to a loan agreement entered into between DHFL and the following borrower(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Ltd. will be sold on "As is where is", "As is what is", and "Whatever there is" basis as per the brief particulars given hereunder:

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Bhai Ankush Lokhande (Borrower) Mrs. Bhagyashree Bhai Lokhande (Co-borrower) Loan A/c No. QZTAR00005019554	Flat No.208, 2nd Floor, Tirshul Bldg, Bldg No.3, Trimurti Complex, Opp Rai Rama Complex, Gat No.207, and 205, Pashthe Pada Road, Kodus-Wada, Thane-421312. Admeasuring an area of 630 Sq.feet	Rs. 11,62,917/- (As On 08.12.2023)	Rs. 9,64,000/- Rs. 96,400/-	January 01, 2024 From 11:00 AM To 02:00 PM	January 10, 2024 From 11:00 AM Onward

The online auction will take place on the website of e-auction agency M/s NexXen Solutions Private Limited (URL Link - <https://disposalhub.com>). The Mortgagee's/noticee are given a last chance to pay the total dues with further interest till **January 09, 2024** before **05:00 PM** else this secured asset will be sold as per schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at **ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai-400 093**, on or before **January 09, 2024** before **02:00 PM** and thereafter they need to submit their offer through the above mentioned website only on or before **January 09, 2024** before **05:00 PM** along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at **ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai-400 093**, on or before **January 09, 2024** before **05:00 PM**. Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of "ICICI Bank Limited" payable at "Mumbai".

For any further clarifications with regards to inspection, terms and conditions of the auction or submission of tenders, kindly contact **ICICI Bank Limited on 8454089353/7304915594/8104548031**. Please note that Marketing agencies 1. M/s NexXen Solutions Private Limited, 2. Augeo Assets Management Private Limited 3. Matex Net Pvt Limited have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any and all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icicibank.com/n4p4s
Date : December 15, 2023
Place : Mumbai
Authorised Officer
ICICI Bank Limited

IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY AND INTTESTATE JURISDICTION PETITION NO. 1982 OF 2023

CITATION
Petition for Probate of the Last Will and Testament of Pushpa Shivram Agashe Hindu, Indian Inhabitant of Mumbai, Occupation: Retired, Widow, who was residing at the time of her death at 3/10, Jaikar Smriti, Aarey Road, Goregaon (West), Mumbai- 400062.

...Deceased
1. Kavita Samir Vichare, Aged: 42 years, Hindu, Indian Inhabitant of Mumbai, Occupation : Service, residing at Room No.4/11, Shobhanath Shukla Chawl, Hanuman Mandir, Samarth Nagar, Majas Wadi, Jogeshwari (East), Mumbai- 400 060, being one of the Executrix and Trustee named under the Last Will and Testament of the deceased abovenamed.
2. Samir Shantaram Vichare, Aged: 46 years, Hindu, Indian Inhabitant of Mumbai, Occupation : Service, residing at Room No.4/11, Shobhanath Shukla Chawl, Hanuman Mandir, Samarth Nagar, Majas Wadi, Jogeshwari (East), Mumbai- 400 060, being one of the Executor and Trustee named under the Last Will and Testament of the deceased abovenamed.
...Petitioners

To,
ALL CONCERNED
If you claim to have any interest in the estate of the abovenamed deceased, you are hereby cited to come and see the proceedings before the Grant of Probate.

In case, you intend to oppose the Grant of Probate, you should file in the Office of the Prothonotary and Senior Master a caveat within 14 days from the service of this Citation upon you.

You are hereby informed that the free legal services? from the State Legal Services Authorities, High Court Legal Services Committees, District Legal Services Authorities and Taluka Legal Services Committees as per eligibility criteria are available to you and in case, you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authorities/Committees.

WITNESS: SHRI. DEVENDRA KUMAR UPADHYAYA, Chief Justice at Bombay, aforesaid this 7th Vhday of December, 2023

Sd/-
For Prothonotary and Senior Master
SEALER

This 8th day of December, 2023
Mr. Manoj M. Mane
Advocate for the Petitioners
B/302, Eden Estate CHS Ltd., Sector-10, Plot No.45, Kamothe, Navi Mumbai-410209
Enrollment No.MAH/7588/2010

VERSUS
SHRI LAL BHERUMAL LAUNGANI,
Age-73 Years, Occupation-Business Under the name and style of M/S. LAUNGANI BUILDERS, Having address at ROOM NO. 77/A, HOUSE NO. 22, NEW GIRGAONKARWADI, SITLADEVI TEMPLE ROAD, MAHIM (W), MUMBAI-400016
...Plaintiff

VERSUS
1. **RAMAPPA HANUMANTA,** (FULL/MIDDLE NAME-NOT KNOWN), Age-Adult, Occupation-Unknown,
2. **MRS. SHABAMA KARNE,** (FULL/MIDDLE NAME NOT KNOWN), Age-Adult, Occupation-Unknown,
3. **MR. SHANKAR KARNE,** (FULL/MIDDLE NAME NOT KNOWN), Age-Adult, Occupation-Unknown, Having address at - ROOM NO. 6, CHAWL NO. 12A, NEW GIRGAONKAR WADI, SITLADEVI TEMPLE ROAD, MAHIM (W), MUMBAI-400016
...Defendants

To,
The Defendant No. 1 abovenamed, WHEREAS, the Plaintiff abovenamed has instituted the above suit against Defendants praying therein that a decree in eviction against the Defendant/s and the Defendant/s be ordered and directed to hand-over the quiet, vacant and peaceful possession of the suit premises i.e. ROOM NO. 6, CHAWL NO. 12-A, GIRGAONKAR WADI, SITLADEVI TEMPLE ROAD, MAHIM (WEST), MUMBAI-400016 and also that the Defendant/s be ordered and decreed to pay MESNE PROFIT OF Rs. 150/- per Square Feet per month from the date of this suit with 15% increase per annum till date of handing-over vacant and peaceful possession of the suit premises i.e. ROOM NO. 6, CHAWI NO. 12-A, GIRGAONKAR WADI, SITLADEVI TEMPLE ROAD, MAHIM (WEST), MUMBAI-400016 to the Plaintiff, and for such other and further reliefs, as prayed in the Plaintiff.

YOU ARE hereby summoned to appear before Hon'ble Judge presiding in Court Room No. 23, 1st floor, Annex Building, Small Causes Court, L. T. Marg, Mumbai-400022, in person or by a pleader duly instructed and able to answer all material questions relating to the suit, or who shall be accompanied by some person, able to answer all such questions, on the 19th December, 2023 at 2.45 O'Clock in the afternoon, to answer the claim; and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce on that day all the witnesses upon whose evidence and all the documents upon which you intend to rely in support of your defence.

Take notice that, in default of your appearance of the day before mentioned, the suit will be heard and determined in your absence.

YOU may obtain the copy of the said Plaintiff from the Court Room No. 23 of this Court.

Given under seal of the Court, this 20th day of November, 2023
Sd/-
I/C Registrar



BRIHANMUMBAI MAHANAGARPALIKA

B.Y.L. Nair Ch. Hospital
Dr. A. L. Nair Road, Mumbai-400008
No. NEG/704 Date 13.12.2023

e-Tender Notice

The commissioner of Municipal Corporation of Greater Mumbai invites e-tenders for the works as shown below :-

Sr. No.	Name of the work	Bid No.	EMD in Rs.	Scrutiny Fees including GST inRs.	Start Date & time of downloading of bid from MCGM website	Last Date & time for online bid submission
1	CMC for Blood Bank equipments along with calibration in BYL Nair Ch Hospital for the period of one year.	7200068442	20000/-	3000/- + (9% CGST & 9% SGST)	15.12.2023 from 11:00 hrs	22.12.2023 upto 16:00 hrs
2	SITC of PNG pipeline along with its accessories at the ADI school & other related work at patient kitchen of BYL Nair Ch Hospital.	7200068444	7000/-	1200/- + (9% CGST & 9% SGST)	15.12.2023 from 11:00hrs	22.12.2023 upto 16:00 hrs
3	Provision of multiple foldable entrances at central garbage collection area, (MR) department and other locations of Nair Hospital.	7200068450	14500/-	3000/- + (9% CGST & 9% SGST)	15.12.2023 from 11:00hrs	22.12.2023 upto 16:00 hrs
4	CMC of purification system installed at various locations of Nair Hospital.	7200068443	20000/-	3000/- + (9% CGST & 9% SGST)	15.12.2023 from 11:00 hrs	22.12.2023 upto 16:00 hrs
5	Work of providing, installation, testing & commissioning of DPP standalone mechanism system for Hospital building at BYL Nair Ch Hospital.	7200068490	19000/-	3000/- + (9% CGST & 9% SGST)	15.12.2023 from 11:00 hrs	22.12.2023 upto 16:00 hrs

Please refer MCGM's portal www.mcgm.gov.in/tender/index.htm under "e-Tenders" section for further details.

Sd/-
Dy. Dean
B.Y.L. Nair Ch. Hospital

PRO/2276/ADV/2023-24
Fever? Act now, see your doctor for correct & complete treatment

GOVERNMENT OF MAHARASHTRA

Executive Engineer
P. W. Division, Palghar,
E-Tender Notice No. 135 for 2023-2024

Online Tenders (e-tender) in "B-1" form for the work is invited by the Executive Engineer, P.W. Division, Palghar on Government of Maharashtra Electronic Tender Management System from the Registered Contractors in appropriate class of Public Works Department of Maharashtra State.

This tender notice contains 10 (Ten) works and their details can also be viewed and downloaded online directly from the Government of Maharashtra e-tendering Portal <https://mahatenders.gov.in> and sub portal www.mahapwd.gov.in

Sr. No.	Name of Work	Estimated Cost (Excluding G.S.T.)	Feed Head
1	AMC Programme for One year Current Repairs & one year maintenance to Valve Vanipada Mahagaon Varangade Man Vakore Nandore Devkhop Vevoor Road (MDR-119) Km.0/000 to 25/910, Tal-Palghar, Dist-Palghar.	Rs. 57,01,993/-	3054 AMC Programme
2	AMC Programme for One year Current Repairs & one year maintenance to SH No. 75 to Parnali Mbarpada Mundavali Dandipada Betegaon Kambalgaon Birwadi Padagha Sumadipada Kolgaon District Head Office to HSH-4 Road (MDR-117) Km. 0/000 to 24/400, Tal. Palghar, Dist-Palghar.	Rs. 58,78,112/-	3054 AMC Programme
3	AMC Programme for One year Current Repairs & one year maintenance to MDR-27 to Kumbhavali Kolvade Boisar Kukade Garvashet Girnoi Sagave to S H No. 34 Road (MDR-118) Km. 0/000 to 34/400, Tal- Palghar, Dist-Palghar.	Rs. 89,54,020/-	3054 AMC Programme
4	AMC Programme for One year Current Repairs & one year maintenance to MSH -4 to Kelva Road Station to MDR-38 Savare Kande Bhure		

SMFG India Home Finance Company Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)

POSSESSION NOTICE FOR IMMovable PROPERTY (Appendix IV) Rule 8(1)

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Company Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) a Housing Finance Company duly registered with National Housing Bank (Fully Owned by RBI) (hereinafter referred to as "SMHFC") under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below have failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

S. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Physical Possession
1.	LAN : 60027510132178 1. Mehmd Abdulgani Khatik 2. Afsanabhi Kureshi 3. Welcome Electronics And Mobile Sales & Services Mehmd Abdulgani Khatik Proprietor Firm	All that Piece & Parcel of Property Shop No. A-101 On The 1 st Floor Admeasuring 231.00 Sq. Feet. i.e. 21.46 Sq. Mtrs. Along With Undivided Share In The Land Of "Vivekanand Complex" Situated At Block No. 7, of Moje Chalthan, Sub-Dist. Palsana, Dist. Surat, Gujarat-394 305.	Date : 15.11.2019 Rs. 8,76,612.03 (Rs. Eight Lakh Seventy Six Thousand Six Hundred Twelve and Paise zero) Along with interest as on 15.11.2019	13.12.2023 (PHYSICAL POSSESSION)

Place : Surat, Gujarat
Date : 13.12.2023

Authorized Officer, SMFG INDIA HOME FINANCE COMPANY LIMITED
(Formerly Fullerton India Home Finance Co. Ltd.)

Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

S. NO	Name of Borrower(s) (A)	Particulars of Mortgaged property/ (ies) (B)	Date Of NPA(C)	Outstanding Amount (Rs.) (D)
1	LOAN ACCOUNT NO. HLLPM00324414 1. NARESH BALRAJ BOJJA 2. SANTOSH NARESH BOJJA	FLAT NO. B2-704 (A&B)-7TH FLOOR, TOWER B2, DOME DECK-2, REVENUE SURVEY NO. 20/2/K, PAKI 1, 20/2/K, PAKI 2, 20/2/K, PAKI 3 AND 20/2/K PAKI 4, VILLAGE MOUJE SAYAJIPURA, BAPOD, VADODARA - 390019, GUJARAT	09-10-2023	Rs. 17,87,356.19 (Rupees Seventeen Lakh Eighty Seven Thousand Three Hundred Fifty Six and Paise Nineteen Only) as on 24.11.2023
2	LOAN ACCOUNT NO. HHLAHE00405475 1. JIGNESH M PATEL ALIAS JIGNESH MAHENDRABHAI PATEL 2. PATEL RENUKA ALIAS PATEL RENUKABEN	FLAT NO. G/94-SECOND FLOOR, SHRUSHI LAVISH, SURVEY NO. 354/4, MOUJE NIKOL, OPP. SHYAMVILLA 2, NR. DEVASAYA SCHOOL, NIKOL, TALUKA ASARWA, AHMEDABAD - 382350, GUJARAT	04-11-2023	Rs. 14,69,663.84 (Rupees Fourteen Lakh Sixty Nine Thousand Six Hundred Sixty Three and Paise Eighty Four Only) as on 20.11.2023

The above named borrower(s) have failed to maintain the financial discipline towards their loan account (S) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.

In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his/her liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.

Please note that in terms of provisions of sub-Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

Place: VADODARA/AHMEDABAD
For Indiabulls Housing Finance Ltd. Authorized Officer

KOTAK MAHINDRA BANK LIMITED
Registered Office: 27 BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051
Maharashtra, PIN Code-400051. Branch Office: G1/Tower/Sahara Dargaja, Ring Road, Surat - 395 002

POSSESSION NOTICE
APPENDIX-IV (Rule-8(1)) (For immovable property)

Whereas, the Authorized Officer of the Central Bank of India, Varachha Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under Section 13(2) and 13(12) of the Act with the Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a demand notice dated 04.03.2023 calling upon the borrower Mr. Pankajbhai Bhalalrai Patel (Borrower), Mr. Bhalal Desaihai Patel (Co-Borrower) to repay the amount mentioned in the notice being Rs. 19,92,432/- (Rupees Nineteen Lakh Ninety Two Thousand Four Hundred Thirty Two Only) (which represents the principal plus interest due as on the 04/03/2023), plus interest and other charges from 04/03/2023 to till date within 60 days from the date of receipt of the said notice.

The Borrower having failed to pay the entire dues of the bank, notice is hereby given to the borrower, the Guarantor and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said act, read with Rule 8 of the Security Interest (Enforcement) Rule 2002 on this 13th day of December 2023.

The Borrower and the Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to charge of Central Bank of India for the amount of Rs. 19,92,432/- (Rupees Nineteen Lakh Ninety Two Thousand Four Hundred Thirty Two Only) (which represents the principal plus interest due on the 04/03/2023), plus interest and other charges from 04/03/2023.

The Borrower's attention is invited to provisions of sub section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY
Plot No. 54 (D Type), Adm. 60.77 sq. Mtrs. (as Per KJP Village Form No. 7/12, Block/Survey No. 19/54/D, Adm. 60.77 Sq.Mtrs.) With Proportionate Undivided Inchoate Share of Road and C.O.P. Adm. 43.22 Sq.Mtrs. In Sahjanand Watika Society, With all appurtenances Pertaining Thereto, Standing on Land Bearing Revenue Survey No. 11, Block No. 18, Lying, Bounded and Situated at, Vill: Valanja, Tal: Kamrej, Dist. Surat Sub-Dist: Kamrej. **Bounded by :- East : Plot No. 69, West : Society's Road, North : Plot No. 53, South : Plot No. 55.**

Place: Surat Date: 15.12.2023
Authorized Officer For Kotak Mahindra Bank Ltd.

Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

S. NO	Name of Borrower(s) (A)	Particulars of Mortgaged property/ (ies) (B)	Date Of NPA(C)	Outstanding Amount (Rs.) (D)
1	LOAN ACCOUNT NO. HHLAME00355514 1. RAJIV C TALAPALLI ALIAS RAJIV CHANDRAMOHAN TALAPALLI 2. VANDANA RAJIV TALAPALLI	FLAT NO.-502, FIFTH FLOOR, BLOCK-B, PUSHKAR HILL-2, NEAR SAIBABA TEMPLE, BEHIND GURUDWARA, MOUJE ODHAV, TALUKA CITY ODHAV, AHMEDABAD - 382415, GUJARAT	09.11.2023	Rs.15,54,520.05 (Rupees Fifteen Lakh Fifty Four Thousand Five Hundred Twenty and Paise Five Only) as on 20.11.2023
2	LOAN ACCOUNT NO. HLAJPSUR00441576 1. SAGAR KANUBHAI GEDIYA ALIAS GEDIA SAGAR KANUBHAI PROPRIETOR JAY BAJRANG HOME DECOR 2. ANKITA SAGARBHAI GEDIYA ALIAS GEDIA ANKITA SAGARBHAI 3. KAMALABEN KANUBHAI GEDIYA	SHOP NO- 67, GROUND FLOOR, BUILDING NO. B, ROYAL PLAZA, REVENUE SURVEY NO. 95/1, 97/2, 98 OF BLOCK NO. 164/1, SUB PLOT NO. 1, MOUJE GAM SIMADA, CHORYASI, SURAT - 395006, GUJARAT	04.10.2023	Rs. 24,76,226.01 (Rupees Twenty Four Lakh Seventy Eight Thousand Two Hundred Twenty Six and Paise One Only) as on 24.11.2023
3	LOAN ACCOUNT NO. HLAJPSUR00441576 1. SAGAR KANUBHAI GEDIYA ALIAS GEDIA SAGAR KANUBHAI PROPRIETOR JAY BAJRANG HOME DECOR 2. ANKITA SAGARBHAI GEDIYA ALIAS GEDIA ANKITA SAGARBHAI 3. KAMALABEN KANUBHAI GEDIYA	SHOP NO- 67, GROUND FLOOR, BUILDING NO. B, ROYAL PLAZA, REVENUE SURVEY NO. 95/1, 97/2, 98 OF BLOCK NO. 164/1, SUB PLOT NO. 1, MOUJE GAM SIMADA, CHORYASI, SURAT - 395006, GUJARAT	04.10.2023	Rs. 8,52,237.55 (Rupees Eight Lakh Fifty Two Thousand Two Hundred Thirty Seven and Paise Fifty Five Only) as on 24.11.2023

The above named borrower(s) have failed to maintain the financial discipline towards their loan account (S) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.

In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his/her liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.

Please note that in terms of provisions of sub-Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

Place: AHMEDABAD/SURAT
For Indiabulls Housing Finance Ltd. Authorized Officer

pnb पंजाब नैश्नल बैंक Punjab National Bank
CIRCLE OFFICE, 6TH FLOOR, GUJARAT BHAWAN, ELLISHBRIDGE, NR. TOWN HALL, AHMEDABAD - 380006, PH. 079 - 26578802-03, EMAIL - ceahmsand@pnb.co.in

60 Days' Notice to Borrower
Date :- 12/12/2023

Mrs Nishi Chirag Sheth, Mr. Chirag Pradipkumar Sheth
Address: Flat No.077, Block B - Vedika Residency, Narol, Ahmedabad-382405

Mrs Nishi Chirag Sheth, Mr. Chirag Pradipkumar Sheth
Address: 11, Gopinath Apartments, Nr. Durganagar, Part-2, Bhattha, Paldi, Ahmedabad-380007

Dear Sir,
NOTICE U/S 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002
Reg: Account No. 0416305004968 Term Loan facility availed by Mrs. Nishi Chirag Sheth and Mr. Chirag Pradipkumar Sheth
You have availed the following credit facilities:

Credit facilities sanctioned/ Availed Limit with account number	ROI at the time of sanction as per sanction letter	Prevailing Rate of Interest	Principal Outstanding excluding interest as on 10.12.2019(A)	Recorded interest from 10.12.2019(B)	Recovery After date of NPA (c)	Total Outstanding as on 11.12.2023 (A+B-C)
Term Loan	9.55%	7.55%	Rs. 7,74,049.50	Rs. 3,70,913.00	NIL	Rs. 11,44,962.50
Housing Loan						
Limit-Rs.8,00,000.00						
A/c-0416305004968						

Due to non-payment of instalment/ interest/ principal debt, the account(s) has/ have been classified as Non-Performing Asset on 31/12/2017 as per Reserve Bank of India guidelines. We recall the entire outstanding together with interest and other charges due on the above facilities. The amount due to the Bank as on 11.12.2023 is Rs. 11,44,962.50 (Rupees Eleven Lacs Forty Four Thousand Nine Hundred Sixty Two and Paise Fifty Only) with further interest until payment in full (hereinafter referred to as "secured debt").

To secure the outstanding under the above said facilities, you have, inter alia, created security interest in respect of the following properties/assets:

Facility	SECURITY DETAILS
Term Loan	Mortgage of Flat No.077, Seventh Floor, Block-B, N A Land bearing revenue survey No.57/3/1, 57/3/2 T P Scheme No-57, Plot No-83 of Mouje Narol city in the district of Ahmedabad admeasuring about 67 sq yards i.e. 56.02 sq mts in Vedika Residency at Mouje Narol, Nr. Akrutri Township Road, Narol, Taluka-Narol, Dist-Ahmedabad-382405. EAST : Flat No-B 710, WEST- Akrutri Township, NORTH- Flat No-B 708, SOUTH- Flat No. B706
Housing	

We hereby call upon you to pay the amount of 11.12.2023 is Rs. 11,44,962.50 (Rupees Eleven Lacs Forty Four Thousand Nine Hundred Sixty Two and Paise Fifty Only) with further interest at the contracted rate in full within 60 days (Sixty Days) from the date of this notice. In default, besides exercising other rights of the Bank as available under Law, the Bank is intending to exercise any or all of the powers as provided under section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter referred to as "the Act"). The details of the secured assets intended to be mortgaged by the Bank, in the event of non-payment of secured debt by you are as under:

Facility	SECURITY DETAILS
Term Loan	Mortgage of Flat No.077, Seventh Floor, Block-B, N A Land bearing revenue survey No.57/3/1, 57/3/2 T P Scheme No-57, Plot No-83 of Mouje Narol city in the district of Ahmedabad admeasuring about 67 sq yards i.e. 56.02 sq mts in Vedika Residency at Mouje Narol, Nr. Akrutri Township Road, Narol, Taluka-Narol, Dist-Ahmedabad-382405. EAST : Flat No-B 710, WEST- Akrutri Township, NORTH- Flat No-B 708, SOUTH- Flat No. B706
Housing	

Your attention is hereby drawn invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to you redeem the secured assets.

Please take notice that in terms of section 13(13) of the said Act, you shall not, after receipt of this notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to, without prior written consent of the Bank.

You are also put on notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence. If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited/remitted with the Bank. You will have to render proper account of such realization/income.

We reserve our rights to enforce other secured assets.

Please comply with this demand under this notice and avoid all unpleasantness. In case of non-compliance, further remedial action will be resorted to, holding you liable for all costs and consequences.

* This notice is issued without prejudice to the bank taking legal action before DRT/Court, as the case may be.

Yours Faithfully,
For Punjab National Bank
AUTHORISED OFFICER (CHIEF MANAGER)

Public Notice For E-Auction For Sale Of Immovable Properties
Sale of Immovable property mortgaged to IFL Home Finance Limited (Formerly known as India Infiline Housing Finance Ltd.) (IFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-VI, Gurgaon-122015 (Haryana) and Branch Office at "407, 4th Floor, The Imperia, Opp. Shastri Maidan, Above Federal Bank, Near Bank of Baroda, Rajkot, Gujarat-360001 and Branch Office at "36302, 8 Office No. 701, 7th Floor, 21st Century Business Center, Near Udhna Darwaja, Ring Road, Surat - 395002 & Moti Palace 1st Floor, Above HFC Bank, Moti Bag Road, Junagadh" & "303, 3rd Floor, Bhagwandas Chambers, Opp. Circuit House, C. D. Rutt Road, Vadodra, Pin Code-390007 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IFL-HFL has taken the possession of the properties mortgaged to the bank in the following loan accounts/property details, with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Jaydeep Amrutli Mulya 2. Mr. Amrutli Rajivbhai Mulya 3. Mrs. Shivanbhai Mulya 4. Mrs. Shivanbhai Amrutli Mulya (Prospect No. 829999)	16-Dec-2022 Rs. 11,21,145/- (Rupees Eleven Lakh Twenty One Thousand One Hundred Forty Five Only) Bid Increase Amount Rs. 25000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property Property bearing land admeasuring 435 Sq. Fts. of City Survey Ward No: 13, City Survey No: 1624 of Rajkot, Gujarat, India- 360003 (Built up area admeasuring 538 sq. ft.)	19-Nov-2023 Total Outstanding As On Date 4-Dec-2023 Rs. 14,88,382/- (Rupees Fourteen Lakh Eighty Eight Thousand Three Hundred Eighty Two Only)	Rs. 13,34,000/- (Rupees Thirteen Lakh Thirty Four Thousand Only) Earnest Money Deposit (EMD) Rs. 1,33,400/- (Rupees One Lakh Thirty Three Thousand Four Hundred Only)
1. Mr. Naveenbhai Devyibhai Gotreya 2. Mrs. Kishanbhai Naveenbhai Gotreya 3. Mrs. Kishanbhai Devyibhai Gotreya (Prospect No. IL1020445)	11-Jan-2023 Rs. 21,09,668/- (Rupees Twenty One Lakh Nine Thousand Six Hundred Sixty Eight Only) Bid Increase Amount Rs. 20000/- (Rupees Twenty Thousand Only)	All that part and parcel of the property Flat No. 305, 3rd Floor, With Built Up Area Ad Measuring 554 Sq.Ft. Gokul DHAM RESIDENCY, City Survey No. 736, 737, 738, 739, 740, 741, 742, Jovanagar, Surendranagar, Gujarat, India, 363020.	26-Nov-2023 Total Outstanding As On Date 4-Dec-2023 Rs. 23,68,596/- (Rupees Twenty Three Lakh Sixty Eight Thousand Five Hundred Ninety Six Only)	Rs. 9,75,000/- (Rupees Nine Lakh Seventy Five Thousand Only) Earnest Money Deposit (EMD) Rs. 97,500/- (Rupees Ninety Seven Thousand Five Hundred Only)
1. Mr. Bharat Mayibhai Vasoya 2. Mrs. Vasoya Kiranben Bhasrabhai (Prospect No. IL1037924)	13-Apr-2023 Rs. 15,37,192/- (Rupees Fifteen Lakh Thirty Seven Thousand One Hundred Ninety Two Only) Bid Increase Amount Rs. 25000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property Flat No-102, Carpet Area 412 Sq. Ft., Super Built-Up Area 567 Sq. Ft., Floor No. 1, Block A, Mid Residency, R.S No 463 Block No 747/2, T.P No 66 F.P No 209/b Kosal Surat, Gujarat-394107	24-Nov-2023 Total Outstanding As On Date 4-Dec-2023 Rs. 15,69,661/- (Rupees Fifteen Lakh Sixty Nine Thousand Six Hundred Sixty One Only)	Rs. 11,21,000/- (Rupees Eleven Lakh Twenty One Thousand Only) Earnest Money Deposit (EMD) Rs. 1,12,100/- (Rupees One Lakh Twelve Thousand One Hundred Only)
1. Mr. Amrikumar Ramakant Vama 2. Adarsh T V Center 3. Mrs. Induben Ramakant Soni 4. Mr. Ramakant Soni (Prospect No. 788933)	15-May-2023 Rs. 9,95,812/- (Rupees Nine Lakh Ninety Nine Thousand Eight Hundred Twelve Only) Bid Increase Amount Rs. 20000/- (Rupees Twenty Thousand Only)	All that part and parcel of the property Block PLOT NO-286 , PLOT NO-602, Land Area 432 sq. ft., Carpet Area 260 sq. ft., Super Built-Up Area 260 sq. ft., GOKUL DHAM RESIDENCY, THATHIYA PALSANA SURAT, GUJARAT, INDIA-394305	27-Nov-2023 Total Outstanding As On Date 4-Dec-2023 Rs. 12,21,601/- (Rupees Twelve Lakh Twenty One Thousand Six Hundred Only)	Rs. 8,16,000/- (Rupees Eight Lakh Sixteen Thousand Only) Earnest Money Deposit (EMD) Rs. 81,600/- (Rupees Eighty One Thousand Six Hundred Only)
1. Mr. Kanakshil Lakhmanbhai Jadae 2. Mrs. Vanta Kanakshil Jadae 3. Kanakshil Jadae (Prospect No. IL1014749)	30-May-2023 Rs. 9,65,097/- (Rupees Nine Lakh Sixty Five Thousand Nine Hundred Seventy Seven Only) Bid Increase Amount Rs. 20000/- (Rupees Twenty Thousand Only)	All that part and parcel of the property Flat No-14203, Plot No-41 Pank South Swaminagar, City Survey No. 35, Res. No. 423 Sq. Ft. Carpet Area Ad Measuring: 388 Sq. Ft. Built-up Area Ad Measuring: 508 Sq. Ft. Palky South Side Shivranjan Society RSN-142/3P Keshub Junagad Gujarat 362220 Built up area 328 sq. ft. and carpet area 170 sq. ft.	26-Nov-2023 Total Outstanding As On Date 4-Dec-2023 Rs. 12,26,488/- (Rupees Twelve Lakh Twenty Six Thousand Four Hundred Eighty Eight Only)	Rs. 10,00,000/- (Rupees Ten Lakh Only) Earnest Money Deposit (EMD) Rs. 1,00,000/- (Rupees One Lakh Only)
1. Mr. Rajesh Kumar Kushaba 2. Mrs. Khusaba Kushaba (Prospect No. IL1020336)	20-May-2023 Rs. 10,19,677/- (Rupees Ten Lakh Nineteen Thousand Six Hundred Seventy Seven Only) Bid Increase Amount Rs. 20000/- (Rupees Twenty Thousand Only)	All that part and parcel of the property Plot No. 149, Land area admeasuring 432 sq. ft., Super built up area admeasuring 300 sq. ft., Saleable area admeasuring 259 sq. ft., Mahesh Residency-2, Block-285, Swani, Sayan Sugar Road, Oplad, Surat-394130, Gujarat, India.	28-Nov-2023 Total Outstanding As On Date 4-Dec-2023 Rs. 12,43,750/- (Rupees Twelve Lakh Forty Three Thousand Seven Hundred Fifty Only)	Rs. 7,39,000/- (Rupees Seven Lakh Thirty Nine Thousand Only) Earnest Money Deposit (EMD) Rs. 73,900/- (Rupees Seventy Three Thousand Nine Hundred Only)
1. Mr. Surti Pradhan 2. Mrs. Rajesvari Pradhan 3. Mrs. Rajesvari Pradhan (Prospect No. IL10219102)	17-May-2023 Rs. 10,65,247/- (Rupees Ten Lakh Sixty Five Thousand Two Hundred Forty Seven Only) Bid Increase Amount Rs. 20000/- (Rupees Twenty Thousand Only)	All that part and parcel of the property Plot No. 465, Mahesh Residency-2, Land Area 433 sq. ft., Super Built-Up Area 390 sq. ft., Saleable Area 275 sq. ft., Sikan, Sayan Sugar Road, Oplad, Surat, Gujarat, India-394130 (Area admeasuring 289 Sq. Ft.)	28-Nov-2023 Total Outstanding As On Date 4-Dec-2023 Rs. 12,91,849/- (Rupees Twelve Lakh Ninety One Thousand Eight Hundred Forty Nine Only)	Rs. 7,39,000/- (Rupees Seven Lakh Thirty Nine Thousand Only) Earnest Money Deposit (EMD) Rs. 73,900/- (Rupees Seventy Three Thousand Nine Hundred Only)
1. Mr. Kamlesh Chandubhai Vasava 2. Mr. Chandubhai Sharanbhai Vasava 3. Mrs. Savitaben Chandubhai Vasava 4. Chandubhai Sharanbhai Vasava (Prospect No. IL1037796)	13-Sep-2023 Rs. 10,06,065/- (Rupees Ten Lakh Six Thousand and Eighty Five Only) Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property Flat No. 12, 2ND FLOOR, APPARTMENT IN L&L OP LAND BEARING R/S 589 PAKI HISSA NO. 14 & 15, Tower A, PLOT NO. 14 & 12 ITS C/S NO. 3005, OF VILLAGE KASBA, ALKAPURI, NR. POST OFFICE, VADODARA, GUJARAT, INDIA. 390020 AREA ADMEASURING 770 SQ. FT.)	23-Nov-2023 Total Outstanding As On Date 4-Dec-2023 Rs. 10,28,453/- (Rupees Ten Lakh Twenty Eight Thousand Four Hundred Fifty Three Only)	Rs. 20,02,000/- (Rupees Twenty Lakh Two Thousand Only) Earnest Money Deposit (EMD) Rs. 2,00,200/- (Rupees Two Lakh Two Hundred Only)

Mode Of Payment - EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.iflhome.com> and pay through link available for the property/ Secured Asset only.
Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction. For balance payment, upon successful bid, has to be paid through RTGS/NEFT. The accounts details are as follows: **Name of the Account:** IFL Home Finance Ltd. **Name of the Bank:** Standard Chartered Bank **Account No:** 99020XXXXX followed by Prospect Number, **IFSC Code:** SCBL0390001, **e Bank Address:** Standard Chartered Bank, 90 MG Road, Fort, Mumbai-400001.

Terms and Conditions:-
1. For participating in e-auction, intending bidders required to register their details with the Service Provider <https://www.iflhome.com> well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of KYC and PAN Card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cost, applicable stamp duty, fees and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and duties and outgoings relating to the property.
5. Bidders are advised to go through the website <https://www.iflhome.com> and <https://www.iflhome.com/loans/properties-for-auction> for details terms and conditions of auction sale & auction platform for details terms and conditions of the e-auction sale proceedings.
6. For details, help procedure and online training on e-auction prospective bidders may contact the service provider's mail ID - auction.nig@ifl.com, Support Helpline Numbers @ 1800 2672 499.
7. For any query related to Property details, Inspection of Property and Online bid etc. call IFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email - auction.nig@ifl.com.
8. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFL-HFL shall not be responsible for any loss of property under the circumstances.
9. Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
10. In case of default in payment at any stage by the successful bidder/ auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
11. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of IFL-HFL will be final.

STATUTORY 30 DAYS SALE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002
The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.
Place : Gujarat Date : 15-Dec-2023
Sd/-Authorized Officer, IFL Home Finance Limited

SMFG India Home Finance Company Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of SMFG India Home Finance Company Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) (hereinafter referred to as SMHFC) under the Act and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :

Sl. No.	Loan Account No. & Name of the Borrower / Co-Borrowers Property Holders as the case may be	Date of Demand Notice U/S 13(2) & Total O/s.
1.	LAN : 600238011101045 1. Ashok Abhai Add. : (Sr. No. 1 & 2) 85, Bharat Nagar, Opp. Sugar Factory, Sachin, Surat City, Surat Palsana - 394305. Property Add.: Plot No. 11, Radhika Residency, Beside Arya Residency, Behind Mahaveer Residency, Near Kareli Lake, Mota-Kareli Road, Sub-District-Palsana, District Surat - 394310.	Dated : 25.11.2023 Rs. 9,70,417.12 (Rs. Nine Lakh Seventy Thousand Four Hundred Seventeen Paise Twelve Only) as on 20.11.2023 NPA Date : 05.11.2023
2.	2. Roshani Ashokbhai Ayare (Rs. Nine Lakh Seventy Thousand Four Hundred Seventeen Paise Twelve Only) as on 20.11.2023 NPA Date : 05.11.2023	
Description Of Secured Assets / Mortgage Property : The Property Bearing Plot No. 11, As Per Passing Plan Admeasuring 40.18 Sq.Mts. & As Per Site 40/13 Sq.Mts., Along With 29.50 Sq.Mts. Undivided Share In The Land Of Road & C. O. P. In "Radhika Residency" Situated At Block/Revenue Survey No. 83/A, Admeasuring He. aare 44-55-45 Sq.Mts. I.e. 45545 Sq.Mts. of Moje Village Kareli, Ta. Palsana, Dist. Surat. Bounded As :- East : Society Road, West : Society Road, North : Plot No.12, South : Plot No.10.		
1.	LAN : 60020810585710 1. Kailash Rodage Add. : (Sr. No. 1 & 2) 324, Mani Nagar, Navagam Dindoli, Surat City, Udhana, Nr. Anganwadi Dindoli, Surat - 394210. Property Add.: Flat No. 202, 2 nd Floor, Gajanan Palace, In Shiv Residency, Vibhag 1, Nr. Tantiyaha Railway Crossing, Tantiyaha Sanik Road, Palsana Taluka, Dist. Surat - 394305.	Dated : 25.11.2023 Rs. 5,52,148.13 (Rs. Five Lakh Fifty Two Thousand One Hundred Forty Eight Paise Thirteen Only) as on 20.11.20

